

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A.No.150/99 in OA 261/93

Thursday this the 15th day of July, 1999  
CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. Govt. of NCT Delhi through the  
Lt.Governor of Delhi,  
6 Raj Niwas Marg, Delhi.54.
2. Commissioner of Police, Police  
Headquarters, I.T.O. New Delhi

...Review  
applicants

(By Advocate Mr.Vijay Pandita)

Vs.

1. Ashok Kumar (Deceased through Lrs)  
Surendharr (Minor)
2. Raj Bala (Mother)  
Village & PO. Tijara Mohalla,  
Kayasthawara, Dist.Alwar.301411  
Rajasthan.

..Respondents

(By Advocate Mr. EMS Natchiappan (proxy Yamuna Nachiar)

The Review Application having been heard on 15.7.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

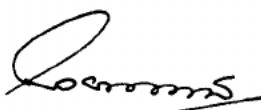
The Respondents in the Original Application has filed this Review Application for a review of the Order passed on 13.5.99 in MA Nos.2549/98, 2692/98, 307/99, 308/99 in O.A. 261/93. We have gone through the entire Review Application. It appears that the respondents in the Original Application/Review Applicants herein are challenging the wisdom of the finding on the ground which they have urged in the Original Application and lost in the final order. Such a course is not open

2.

in the Review Application. If the Review Applicants are aggrieved the course open to them is to challenge the order sought to be <sup>reviewed</sup> in accordance with law.

2. The Review Application is dismissed leaving the parties to bear their costs.

Dated the 15th day of July, 1999



~~S.P. BISWAS~~  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

/ks/